

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 12:00 PM of 12.01.2022 to 05:00 PM of 13.01.2022)					
Civil Matters					
1.	Jay Prakash Sharma 9507832265	Tribhuwan Arora	CWJC No. 9189 of 2016, CWJC No. 9190 of 2016	The Punjab National Bank is going to take possession of the living house of the petitioner in which petitioners are living with entire their family member dated 7 th February, 2022.	To be Listed
2.	Chandra Bhushan Singh 9234283332	Surendra Tiwari and others	CWJC No. 15669 of 2019	These petitioners are working as on post of IV grade and they have not regularized and now they come on the verge of retirement. May be listed soon.	No Urgency
3.	Bishwajeet Kumar 8294866692	Rahul Kumar	CWJC No. 1213 of 2019	The petitioner applied for the post of Technical Assistant in Panchayat Raj Department, Bihar vide his application online by this application ID No. TAT/0054198 dated 11.09.2018. Department prepared a selection list of against total vacancies of 2096. The petitioner is at serial no. 2850. The department issued letter of appointment to all 2096 candidates. The department further announced vacancies but not ready to consider for this petitioner as the matter is pending before Hon'ble Patna High	No Urgency

				<p>Court, Patna, although only considering the candidates who are not before this Hon'ble Court or those whose matter has already been disposed by this Hon'ble Court.</p> <p>Obligated to get necessary order by this Hon'ble Court.</p>	
4.	<p>Shashi Bhushan Kumar Manglam 9934879978</p>	<p>Sanjeet Kumar and others</p>	<p>CWJC No. 3807 of 2018</p>	<p>For the withdrawal of the writ petition.</p>	<p>To be Listed for withdrawal U/H "To be Mentioned"</p>
5.	<p>Ranjan Kumar Dubey 9431496785</p>	<p>Arvind Kumar</p>	<p>CWJC Token No. 433 of 2022</p>	<p>In the light of order dated 15.12.2021 passed in CWJC No. 20183/2021 petitioner approached before DRT, Patna for disposal of the Appeal already pending seeing the urgency in the matter since house of petitioner is subject matter in this case which has been auction sold during pendency of Appeal No1 07 /2018 before DRT. But now after, 31.12.2021 again post of DRT, is Vacant and auction purchaser/ respondents are negotiating for selling the house in question. Hence this case may kindly be heard on priority basis.</p>	<p>Office to verify</p>
6.	<p>Sumit Kumar Jha 9430207040</p>	<p>Surjit Kumar</p>	<p>LPA No. 296 of 2021</p>	<p>That after considering the urgency of this case since the matter relates to selection of Lab Technician in the department of health, this matter along with other cases were listed before the Hon'ble Division Bench comprising Of Hon'ble Mr. Justice Ranjan Gupta and Hon'ble Mr. Justice Mohit Kumar Sah on 08.12.2021. After some</p>	<p>Office to verify</p>

				<p>arguments the Hon'ble Court observed/directed as follows: "The matter be listed before Bench of which one of us (Hon'ble Mr. Justice Mohit Kumar Sah) is not a member". However, the matter has not been listed yet despite of judicial order. The matter may be listed on priority basis as the matter relates to appointment of Lab Technician in the government Hospitals state of Bihar. The appellant is working since 2010.</p>	
7.	Rakesh Kumar Singh 9470018504	Ajit Narain Singh	<p>I.A. No. 01/2020 & I.A. No. 02/2020, M.J.C. No. 3658/19 (Contempt Matter), MJC No. 924/2020 (Restoration Matter) (Arising out of CWJC No. 8739 of 2003)</p>	<p>The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of pre-emptory order, the same stands D.F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 924/2020, subject to remove the defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on</p>	No Urgency

				17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate Bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C. No.3865/2019. Hence, it needs to be heard out of turn basis.	
8.	Jitendra Kumar Shrivastava 9431624745	Baban Nath Tiwari	CWJC No. 19687 of 2018	This case is much old, all pleading is complete even those petitioner is senior citizen. This case matter is land for payment of award compensation. Land is use and avail by respondent since year 2014 and petitioner suffer irreparable loss. The exact similar matter of CWJC No. 15129 of 2015 also same with this case. So, both case heard on priority basis with the another case.	No Urgency
9.	Jitendra Kumar Shrivastava 9431624745	Bijul Ram @ Muno	CWJC No. 15129 of 2015	This case is much old in the year of 2015 and this case arising for land acquisition for payment of award compensation and in between marriage of daughter of petitioner fixed on 12.02.2022 on support of this payment even those all pleading also be complete. So, this case be heard on priority basis. Marriage card also be annexed with this mentioning slip.	No Urgency
10.	Harsh Vardhan 9386107151	Chhotelal Prasad	CWJC No. 4279 of 2020	This application is being filed for urgent hearing of CWJC No. 4279 of 2020. The petitioner was appointed on the post of clerk in the office of child development project office, Kargahar, Rohtas on 08.01.2004 under Department of	To be Listed

				<p>Social Welfare and was working on the same post. The petitioner got dismissed by respondent no.2 (D.M.) vide his order No. 74/2019 dated 06.01.2020. The petitioner is going to superannuate in June, 2022. Due to the old age and health problem, petitioner's economic condition become very bad. On last date of mentioning, it was directed that whether dismissal or suspension matter not clear.</p>	
11.	Sanjeev Singh Thakur 9934002122	State Bank of India through the Chairman-cum-MD and others	Civil Review No. 03 of 2022	<p>On the basis of direction dated 16.12.2021 given by the Hon'ble Bench in respect of writ petitioner the another auction purchaser, who deposited Rs.2.08 crore within time in compliance of statutory provision, is demanding his money back. Thus, huge amount of public money recovered through procedure established by law is at stake and the same needs to be protected. Moreover, the instant matter pertains to claim of above Rs. 225 crores, hence, may be taken on priority basis for the ends of justice.</p>	To be Listed
12.	Madan Mohan 9631067997	Krishna Kumar @ Soni	F.A. No. 103 of 2019	<p>The Appellant has filed two I.A Application. One is for condonation of delay in filing the aforesaid First Appeal and other for Stay of the proceedings of Execution Case No. 7 of 2019. The subject matter -of the Appeal is only -residential -house -of the Appellant and the Court below has fixed 15.01.22 as the last date for bringing stay order</p>	To be Listed for IA

				and is adamant to pass final order of execution of decree for which all the formalities have been done. So prayer is for listing the aforesaid I.A applications for hearing out of turn on or before 15th of January.	
13.	Sandeep Kumar 7827881622	The Union of India and others	CWJC No. 16437 of 2017	That the matter is related to the appointment of the respondent. Age of the respondent is going to expire very soon. On the last hearing FSL Report from Hyderabad was called for and the same has been received.	No Urgency
14.	Dr. Anjani Pd. Singh 9934040182	Nawal Kishore Paswan	MJC No. 95 of 2021 (Contempt) in CWJC No. 17916 of 2016	This Hon'ble Court has observed that all exercise has complied within period of six months from the date of receipt/ production of a copy of the order vide order dated 17.07.19, but till today the exercises has not completed by the D.M., Nawada. The petitioners are Class IV employee of Collectorate of Nawada suffering from starvation. Kindly list the matter as an urgent matter out of turn.	No Urgency
15.	Dr. Anjani Pd. Singh 9934040182	Nawal Kishore Paswan	MJC No. 1634 of 2021	In the aforesaid case petitioner has filed contempt petition against the contemnor opposite party who was not comply the order passed by this Hon'ble Court since long. May kindly heard this matter as petitioner has been afraid by the private respondent, who has been the petitioner and family member to dire consequences.	No Urgency
16.	Neeraj Kumar Singh 9431473265	Neeraj Kumar Singh	MJC No. 2055 of 2021	Despite of this fact that case was considered on 28.11.2021 with remarks	Office to verify and to do the

				<p>“To Be Listed for restoration”, but till date this case has not been listed. Present case is Restoration petition. Earlier, CWJC No. 4630 of 2020 was dismissed for default due to non-appearance. Factual matrix is that link was not sent to the petitioner. No fault has been done by the petitioner. Petitioner himself is appearing in this case. Due to delay petitioner is facing irreparable loss.</p>	needful
17.	Lal Mani Sharma 9334007809	Ravi Shankar Kr. Sinha	CWJC No. 18829 of 2016	<p>After lapse of about 18 years of continuous service, vide his order dated 15-6-2016 the District Education Officer, Bhojpur has terminated the service of the petitioner. Now the petitioner has crossed the age limit for any Government service so the matter is urgent and may kindly be listed on priority basis.</p>	Insufficient details
18.	Mukesh Kumar Singh 7762960725	Arvind Kr. Verma	CWJC No. 9944 of 2021	<p>The petitioner is waiting for about ten months for listing of the case. The matter is suspension from the service without nay show-cause and not to give the P.F. and other benefits due to the petitioner, due to which the petitioner is facing so much hardship. Kindly list it immediately.</p>	May be mentioned before the respective Bench only where the matter is listed
19.	Mukesh Kumar Singh 7762960725	Navin Kumar Prasad @ Navin Pd.	CWJC No. 112 of 2022	<p>Under the Excise and Motor Vehicle Act. In this circumstance, the petitioner had power for vehicle to be released on proper security to the satisfaction of District Magistrate-cum-Collector during the pendency of the confiscation proceeding and criminal case.</p>	No Urgency

				Petitioner is also paying a huge revenue to the government in form of road tax and the transport taxes.	
20.	VISHAL VIKRAM RANA 9470737947	Anil Kumar	CWJC No. 9353 of 2021 (Never heard)	That the identical matter has already been decided in CWJC no. 4539/2020 order dated 09.03.2021 passed by Hon'ble Mr. Justice Madhuresh Prasad and the present case is squarely cover by the pertinent order, as the matter contains to recruitment process so in the interest of justice as this case may be listed as urgent case.	May be mentioned before the respective Bench only where the matter is listed
21.	VISHAL VIKRAM RANA 9470737947	Vikrant Kumar	CWJC 4456/2021 (Never Heard)	That the identical matter has already been decided in CWJC no. 4539/2020 order dated 09.03.2021 passed by Hon'ble Mr. Justice Madhuresh Prasad and the present case is squarely cover by the pertinent order, as the matter contains to recruitment process so in the interest of justice as this case may be listed as urgent case.	May be mentioned before the respective Bench only where the matter is listed
22.	VISHAL VIKRAM RANA 9470737947	Pankaj Kumar Sharma	CWJC 11830/2021 (Never Heard)	That the identical matter has already been decided in CWJC no. 4539/2020 order dated 09.03.2021 passed by Hon'ble Mr. Justice Madhuresh Prasad and the present case is squarely cover by the pertinent order, as the matter contains to recruitment process so in the interest of justice as this case may be listed as urgent case.	May be mentioned before the respective Bench only where the matter is listed
23.	VISHAL VIKRAM RANA 9470737947	Ram Chandra Sharma	CWJC 2974/2020	Urgency to be heard this petition is that Pension of the Petitioner has been denied since a long period.	No Urgency
24.	VISHAL VIKRAM RANA	Naveen Kumar and others	CWJC 6609/2021 (Never Heard)	That the petitioners are Government Teacher and for no fault their Salary	May be mentioned before the

	9470737947			has been stopped.	respective Bench only where the matter is listed
25.	Sunil Kumar 9835423241	Lal Babu Sah	CWJC No. 12034 of 2021	The writ has been filed in light of order dated 25.02.2021 passed in CWJC No. 7480 of 2020 the petitioner approached to the DoPT, Delhi and the DoPT written to the State of Jharkhand to take decision within 60 days but the State of Jharkhand is sitting tight over the chair and petitioner is pillar to post and the wife of the petitioner suffering from illness and petitioner is not in position to do anything because his transfer is not being done.	May be mentioned before the respective Bench only where the matter is listed
26.	Rohit Kumar 9973341419	Krishna Murari Prasad Verma	MJC No. 5218 of 2019	On 06.09.2021 aforesaid restoration petition mentioned and it has been on Sl. No. 104 and order is "To be listed for restoration". Again on 11.12.2021 mentioned but till today it has not been listed. So, in the interest of justice, it should be required to be heard as early as possible and obliged.	Office to verify and to do the needful
27.	Rohit Kumar 9973341419	Roop Rajan Hargave	CWJC No. 18697 of 2015	Earlier aforesaid case had been mentioned for urgent hearing on 15.11.2021. The result 15.11.2021 – Sl.- 77 order is follows:- "Office to verify". Again on 11.12.2021 mentioned. But till today it had not been listed. Matter is eight years old. Office clerk says that there is only order office to verify, it is not listing order. So, in the interest of justice, it should be required to be heard as	No Urgency

				early as possible and obliged.	
28.	Rohit Kumar 9973341419	Tripurari Jha	Token CWJC No. 342 of 2021	Aforesaid matter relates to DRT, without taking order from DRT, Punjab National Bank had published e-auction notice in newspaper. So, in the interest of justice, it should be required to be heard as early as possible and obliged.	No specific date of auction given
29.	Akhilesh Dutta Verma 9334269690 9470246457	Dr. Panchanand Prasad	C.W.J.C. No. 18498 of 2014	That the matter relates to 100% forfeiture of pension. Earlier the matter was heard on and thereafter this Hon'ble Court has been pleased to fix the case on 07.01.2022. In spite of a judicial order, the case is not listed on 07.01.2022 for further hearing.	Office to verify and comply the judicial order
30.	Surendra Kumar Singh 9431047640	Dr. Rajesh Kumar Pandey	CWJC No. 1056 of 2021	In this case, the respondent authorities had undertaken on 26.01.2021 to issued appointment letters to the Physical Teachers soon after local bodies elections are over and the matter was ordered to be posted on 21.12.2021, but neither the appointment letter is issued even after local bodies election nor anything is communicated. So, this case may be heard on priority basis on 13.01.2022 as the matter is very urgent.	May be mentioned before the respective Bench only where the matter is listed
31.	Anil Kumar Mishra 9835609690	Not legible	S.A. No. 178 of 1990	The aforesaid memo of appeal may be listed earlier because the appellant has wrongly encroached land of respondent and case of the appellant rejected two times Court below. Therefore, the case may be listed	No Urgency

				earlier.	
32.	Anil Kumar Mishra 9835609690	Sohento	S.A. No. 220	In the aforesaid case, petitioner suffering from mental tension because other side captured the house of the petitioner. Therefore, the appeal may be listed in daily cause list.	No Urgency
33.	Anil Kumar Mishra 9835609690	Kamal Narayan Pandey	CWJC No. 16578 of 2014	The aforesaid related to encroachment and petitioner suffering from mental tension because road of the house of the petitioner closed. Therefore, this case may be listed in daily cause list.	No Urgency
34.	Anil Kumar Mishra 9835609690	Sant Das	CWJC No. 22234 of 2014	In the aforesaid case, petitioner suffering from mental tension because government encroached the land of petitioner for the purpose of sitting pani tanki as the land of the petitioner is private. Therefore, the case may be listed in the daily cause list.	No Urgency
35.	Dhanesh Shankar Vidyarthi 8825389460	Arun Kumar Sharma	CWJC No. 19943 of 2021	That in the above case, the Hon'ble Court pleased to pass order on 23.12.21 in confiscation Case No. 26 and 30/2021 order passed by SDM, Katihar, but in the above order wrongly, direction has been given to DM/Confiscation Authority, Patna (In para 3) in place of Confiscating Authority, Katihar. So, please modify the order in this context and direct the Confiscating authority, Katihar to release the vehicle in question.	May be mentioned before the respective Bench only where the matter is listed
36.	Ranjan Kumar Dubey 9431496785	Gokul Kumar Bind and others	L.P.A No. 07 / 2022	Aforesaid L.P.A has been filed aggrieved by the order dated 29.04.2016 passed by Hon'ble Mr. Justice Shivaji Pandey in	No Urgency

				<p>CWJC No. 7680/2013 by which his lordships was pleased to disposed of the writ petition with certain observation and on the basis of same the appointment of petitioners as Panchayat Teachers has been cancelled by the D.P.O and has directed to hold fresh counselling that too after six years in the month of December 2021 even without giving any opportunity of hearing to petitioner or any issuing any show cause to petitioners. Urgency is that if L.P.A will not be heard on priority basis then petitioners will suffer irreparable loss/injury.</p>	
37.	<p>Niranjan Kumar 9199527423</p>	<p>M/S ICN (INDIA) Pvt. Ltd.</p>	<p>CWJC No. : 20130/ 2021</p>	<p>This matter relates to impugned order of blacklisting dated 18/10/2021 of a company by an illegal order of blacklisting, which is a civil death of an organisation. The impugned order of black listing is too harsh and grave , in nature issued under the signature of the Chairman: Central Selection Board (Constable Requirement), Bihar, Patna, ill a very mechanical manner for it's no fault at all as well as in violation of catena of judgements passed by the Hon'ble Apex Court and due to this illegal act, this petitioner company is not able to participate in any tender/ commercial activity and due to which, it is facing hardship.</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>
38.	<p>Sanjay Kumar 7250818329</p>	<p>Amul Feeds Private Ltd.</p>	<p>CWJC No. 8662 of 2021</p>	<p>Instant writ application has been filed against</p>	<p>May be mentioned</p>

		Anr.		refusal of proposal of restructuring of loan amount. During pendency of writ application action under SARFAESI Act has been started and finally notice of intended sale dated 06.01.2022 has been issued by Patna Main Branch. Petitioners have filed an I.A. for staying the notice of intended sale as the DRT is without Presiding Office. Hence, matter is urgent.	before the respective Bench only where the matter is listed
39.	SANCHAY SRIVATAVA 9006110279	RAM PUNIT CHAUDHARY	MJC No. 2252 of 2021	For Restoration of Civil Miscellaneous No. 347 of 2021 which was Dismissed for Default by Hon'ble Mr. Justice Nawneet Kumar Pandey.	To be Listed for restoration
40.	Bhaskar Shankar 9430510969	Ramdev Yadav and others	Cr. App. (S.J) no. 5906/ 2019 (I.A no.1/ 2021)	The appellant 1 and 3 have filed interlocutory application no. 1/2021 for suspension of sentence and bail , which is pending before this Hon'ble Court as appellants are in jail.	To be Listed subject to the availability of digitized record
41.	SANCHAY SRIVATAVA 9006110279	RAM PUNIT CHAUDHARY	MJC No. 2253 of 2021	For Restoration of Civil Miscellaneous No. 348of 2021 which was Dismissed for Default by Hon'ble Mr. Justice Nawneet Kumar Pandey.	To be Listed for restoration
42.	Nilanjan Chatterjee 9708091488	Robin Kumar	C.W.J.C. 10616/2018	The writ application has been preferred by the petitioner challenging the orders passed by the District Magistrate Patna by which the application for grant of Arms Licence to the petitioner has been rejected on non-est grounds. The Commissioner Patna Division in appeal has also refused to interfere with the order of the District Magistrate. The urgency in the matter is the petitioner is Goldsmith by profession and during pendency of	No Urgency

				the writ application dacoity in broad day light was committed in the shop of his cousin. The petitioner is scared with the recent deteriorating law and order situation in Patna wherein dacoity and loot occurrences are rampant.	
43.	Ajay Kumar Rastogi 9431015437 7004185340	Bihar Truck Owner Association & other analogous cases	CWJC No.4310/2021, 4217/2021, 4223/2021, 4296/2021, 4734/2021, 4981/2021, 7926/2021 and 5470/2021	In view of order of Apex Court dated 03/01/2022.	To be Listed
44.	Sanjay Kumar 9430606169	Rajiv Ranjan Kumar	MJC No. 2015 of 2021 (Contempt) (arising out of CWJC No. 5983 of 2021	The above said contempt petition has been for wilful disobedience of order passed in CWJC No. 5983 of 2021 on 06.07.2021 by Hon'ble The Chief Justice and Hon'ble Mr. Justice S. Kumar. The Hon'ble Court directed the petitioner to raise the matter before the competent authority and the competent authority must take appropriate action preferably within three months but even after passing of now eight months, they have not taken any decision. It may kindly be heard on an earlier date, so, that the law will prevail.	No Urgency
45.	Sanjeet Kumar 9431017782	Mrs. Mira Kumari	LP A No. 293/2021	That the appointment of appellant has been held to be invalid, in view of direction passed in writ petition. The appellant was not added as party to the petitioner. Vide order dated 15.11.2021, it was directed to list this case on 10.01.2022, but it has not been listed. That the matter is urgent	Office to verify and comply the judicial order

				and may be listed for "ORDERS".	
46.	Anuj Kumar 9939993599	M/S Phenomenal Projects (P) Ltd.	SA No. 350 of 2021	The matter is extra-ordinary. The Tribunal has passed order dated 06.01.2022 in Execution Case No. 13/2021, RERA/CC/303/2019 asking the petitioner to deposit penalty and comply with the order till 17.02.2022 else a criminal complaint has been ordered to be filed. The main order is under challenge herein.	To be Listed
47.	Munish Kumar 9971332895	Khushbu Kumari @ Khushbu Devi	LPA No. 248 of 2021	That the petitioner has filed this petitioner for compassionate ground for joining of Chaukidar same was heard by Hon'ble Court. Petitioner is living in miserable condition. Therefore, prayed that this matter may be heard on priority basis.	Office to verify as to why not listed
48.	Munish Kumar 9971332895	Bipin Kumar Paswan	CWJC No. 8996 of 2020	The above noted case fixed for hearing with CWJC NO. 11496 of 2018 and put up for in the month of October, 2021 but till now not listed. Therefore, this case may kindly be listed under the heading for orders before appropriate Bench for earlier hearing.	Office to verify and comply the judicial order
49.	Jay Prakash Singh 7903258014	Sunaina Kunwar @ Sumitra Kunwar	MJC No. 30 of 2022 (D.B.) [Arising out LPA No. 72 of 2018 (D.B.)]	My Lord, the petitioner is an old lady. She is also senior citizen. She is suffering from old age various diseases. She has no money for treatment. This matter relates to family pension. The Branch Manager, PNB, Rohtas her application for more than 9 months. She has met more than 10 times, whereas the treasury Officere, Rohtas,	No Urgency

				Sasaram sent on 19.04.2021, vide Memo No. 573. Kindly heard any day my Lord.	
50.	Jay Prakash Singh 7903258014	Nand Lal Das and others	CWJC No. 4014 of 2020	My Lord, the case heard by Hon'ble Mr. Prabhat Kumar Jha on 06.03.2020, the urgency of case, Hon'ble Justice ordered that list this case on 17.04.2020, but this case has not been listed. I annexed the order of 06.03.2020. On the other hand, the petitioner's daughter's marriage is not solemnized due to money. All are 22 farmers in which made by sale vide CWJC No. 10844/14 and sent Hence, my Lord heard any day.	No Urgency
51.	Prashant Sinha 9334142016	Sanjay Kumar Pathak	C. Rev No.122/2021	The Civil Review has been filed against an order dismissing the writ application on grounds of delay and laches. This is a matter relating to removal from service. The case may be heard urgently.	No Urgency
52.	Prashant Sinha 9334142016	Shanti Sharma	C.R. No. 05/2020	The Civil Revision is directed against the order dated 16.10.2019 passed by the learned District Judge, Samastipur in Partition Appeal No.05/2019 whereby the limitation petition filed by the respondents have been allowed ignoring the fact that vital materials were suppressed by him. The learned Court below is going to proceed with the appeal, if the case is not taken up urgently it will become infructuous.	No Urgency
53.	Niranjan Kumar 9199527423	Pankaj Chalravarti	C.W.J.C. No. 555 /2022	This matter relates to selection and appointment for the post	May be mentioned before the

				<p>of Fisheries Development Officer, In pursuance of Advertisement No. 03 of 2021 dated 06/04/2021 published by the B.T.S.C., Patna in which 25 marks has been fixed for the candidates having work experience of the employees appointed on contract basis for the work of agriculture and fisheries directorate and subordinate offices and in other department of state government, which Is clearly stipulated in Clause 3 of the Advertisement itself in light of Rule 02 (B) of the Bihar Animal and Fish 'Resources' Service Recruitment (Amendment) Rules, 2020 and counselling has been going on from 16/12/2021, in which the respondent commission flatly denied to accept the certificate of work experience on contract basis for the work of agriculture, fisheries directorate and subordinate offices of State Government of Bihar and having the requisite qualification of bachelor in fisheries science. Due to illegal action of the respondent these petitioners and similarly situated persons are facing hardship towards their lives. If the same is not heard then they have to suffer irreparable loss which cannot be measured in any terms.</p>	<p>respective Bench only where the matter is listed</p>
54.	<p>Pushpendra Kumar Singh 7903909029</p>	<p>Ramdaresh Ray</p>	<p>CWJC No. 15630</p>	<p>In the aforesaid case P.D.S License of the petitioner has been cancelled by the</p>	<p>Case no not clear</p>

				Respondent No. 4 without service of Notice and case had been filed in the year 2019, The petitioner is only bread earner of his family, therefore, this case May kindly heard out of turn.	
55.	Surendra Kumar Singh 9431047640	Ravindra Kumar and others	MJC No. 1057 of 2019	This case relates to initiation of contempt against Contemnor- Opposite Parties for disobedience of Order dated 23.07.2018 passed by the Division Bench of this Hon'ble Court but in spite of filing this contempt application, the order of the Hon le Court has not been complied with till date. Hence, this case may be heard on priority basis on 17.01.2022.	No Urgency
56.	Ajit Kumar Singh 9431660499	Roji Kumari	MJC No. 1320/21	The petitioner is a lady and she is being harassed by her husband by filing Matrimonial (Divorce) Case No. 31/2021 in the district Jamui and as and when the petitioner goes to attend the Court the family members of the opposite party started to abuse and tried to assault her. So, this case may kindly be taken up on priority basis.	No Urgency
57.	Rakesh Kumar Singh 9470018504	Satyendra Narayan Singh	I.A. No. 01/2020 & I.A. No. 02/2020, M.J.C. No. 3653/19 (Contempt Matter), M.J.C. No. 936/2020 (Restoration matter) (arising out of C. W.J.C. No. 5422 of 2003)	The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of pre-emptory order, the same stands D.F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 936/2020, subject to remove the defects by physical mode within a period of four	No Urgency

				<p>weeks from the date of order.</p> <p>As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C. No.3865/2019. Hence, it needs to be heard out of turn basis.</p>	
58.	Rakesh Kumar Singh 9470018504	Shivji Singh	I.A. No. 01/2020 & I.A. No. 02/2020 M.J.C. No. 3655/19 (Contempt Matter), M.J.C. No. 1003/2021 (Restoration matter) (arising out of C.W.J.C. No.5315 of 2003)	<p>The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of pre-emptory order, the same stands D.F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 1003/2021, subject to remove the defects by physical mode within a period of four weeks from the date of order.</p> <p>As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19</p>	No Urgency

				<p>and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C. No.3865/2019. Hence, it needs to be heard out of turn basis.</p>	
59.	Vipin Kumar Singh 8986968645	Srikant Dubey@ Shri Kant Dubey and Others	L.P.A. No. 458 of 2021	<p>The appellants/ petitioners were appointed on the post of Constables and are now working as Hawildars in the Bihar Military Police. The aforesaid LPA has been preferred against part of order dated 16.04.2021 passed in CWJC No. 1744 of 2020 and analogous cases whereby the Hon'ble Court has permitted the petitioners to recover the amount paid to the appellants/ petitioners as a benefits of second ACP which was paid to them by the department and is against the settled principles of law and the judgments of Hon'ble Supreme Court. Therefore, this matter may kindly be heard out of turn on priority basis as the recovery proceeding has been initiated in the entire State of Bihar.</p>	No Urgency

60.	Vivek Kumar Singh 9334699853	Madan Singh @ Madan Prasad Singh	CWJC No. 15191 of 2018	Petitioner is old aged about 78 years suffering from several ailments. Petitioner has been retired from service on 31.07.1997 and due to wrong fixation of basic salary his pension and other retiral benefit has been wrongly calculated. Hence, his case may be heard on priority basis.	No Urgency
61.	Mohit Agarwal 7488260077	M/s Vikram Infrastructure Company.	EC-BRHC01-02611-2022	The Respondent Awarded the Contract, but could not provide land/work front for execution of work, but, has unilaterally vide impugned Letter dated 24.12.2021 has terminated the contract with effect from 30.06.20218 without issuance of 7 days show-cause notice statutorily required under Clause 62.2 of the GCC and has proposed to encash the performance guarantee submitted by the Petitioner of an amount of Rs. 1,23,00,000/and are pressing hard for the same which is likely to lead to economic death of the Petitioner. Hence the Urgency for listing and hearing of the matter.	Office to verify
62.	Subodh Kumar 8862896983	Ujjawal Pandey @ Ujjawal Kumar Pandey	I.A. No. 1 of 2022 in C. Misc. No. 415 of 2020	The petitioner has many diseases one of them also has heart problem. He is ready for one time settlement. Related prescriptions and is enclosed with this mentioning slip. It may be treated as most urgent.	No Urgency
63.	Ghanshyam Choudhary	Ramesh Ram	CWJC No. 18925 of 2018	That in the writ petition, petitioner is pray for NOC, for kissan outlet issued by Indian Oil Corporation Limited. This case is pending for	No Urgency

				hearing till today. On 03.12.2021 Indian Oil Corporation issued a letter, vide letter No. BDO/R1/49 why your offer permission be withdrawn. So, kindly list this matter on priority basis.	
64.	Saurabh Bishwambhar 8877822268	Meena Devi Prasad	Civil Misc. No. 1336 of 2019	The of will died and post to 8 years of his death amendment in will has been allowed by learned District Judge, Vaishali in probate Case No. 40/11 dated 20.07.19. On this basis the learned Court below is moving ahead in the instant matter which is contrary to the provision of law. May, kindly be listed.	No Urgency
65.	Gran Prakash 9835296541	Digvijay Narayan Singh	LPA No. 661 of 2017	By the order of Hon'ble Single Judge, service of respondent no.8/appellant Panchayat Teacher was terminated and petitioner/ respondent no. 10 was taken into service vide order dated 16.03.2017 by Hon'ble Single Judge which has been stayed by the Hon'ble Division Bench 25.04.2018 and on 26.09.2018 this LPA has been admitted for hearing in February, 2019. Appellant in pursuance of stay working whereas writ petitioner/ respondent no. 10 is out of service. Hon'ble Supreme Court said that matter should be decided in six months where stayed has been granted. Kindly hear this LPA.	No Urgency
66.	Gyan Prakash 9835296541	Vikash Bahadur Chand and others	CWJC No. 15358 of 2018	Mentioning for urgent hearing of this case was allowed on 23.09.2020 "To be listed" at serial number 99 under	Office to verify

				heading of "Mentioning matters regarding urgent hearing of pending cases" but till date this case has not been listed wherein simple prayer made to dispose this case in terms of order passed in LPA No. 1701 of 2015 fully covered case.	
67.	Sanjeev Kumar Mishra 9835068340	Ankit Mishra	EC-BRHC01 -02119-2022	Housing board has passed the order directing the petitioner to be evicted from his dwelling house on 17.01.2022. Petitioner has nowhere to go and the same would put the family and infant or petitioner at risk or Covid 19. An Interlocutory application has also been filed for the same. The order/letter dated 10.01.2022 is enclosed for perusal	To be Listed
68.	Sanjeet Kumar 9431017782	Arun Sharma @ Arun Ram Krishna Sharma	M.A. No. 187 Of 2018	That the Miscellaneous Appeal may be listed under the heading "TO BE MENTION" for modification of the order dated "18.04.2018 passed by Hon'ble Mr. Justice Madhuresh Prasad.	To be Listed for modification
69.	Umeshanand Pandit 9472459817	Vijay Kant Jha (Chairman Sevapurva Prashikshit Shikshak Sangh)	CWJC No. 5252 of 2020	That the petitioner filed writ application for fixation of pay scale of the teachers of the petitioner's association, provided under notification no. 1530 dated 11.08.2016, but the respondent authorities have not been implement of the said notification as yet and further another notification issued vide notification no. 1816 dated 12.11.2021 so far teachers of the petitioner's association suffer from the fixation of present pay scale.	No Urgency

				Therefore, this present matter is very urgent one.	
70.	Nalin Ranjan 8235668769	Shailesh Kumar	CWJC No. 576 of 2021	Despite lapse of more than one year (about two years) the Departmental Proceeding has not development. The writ petition filed for quashing of the same or in alternative for its conclusion is also lying pending without any development. CWJC No., CWJC NO. 8691/20 preferred by similarly placed employees have been disposed of by Hon'ble Court with a direction to revoke suspension and conclude the dept. Proceeding within time framed but the petitioner with similar prayer is suffering.	May be mentioned before the respective Bench only where the matter is listed
71.	Ajit Kumar 9835440712	Amita Kumari	MA No. 1294 of 2016	Judgement decree for dissolution of marriage passed in favour of respondent was challenged in Hon'ble Court. The case was admitted in the Hon'ble Court directed not to re-marry till further order. On 22.08.19 the respondent handed over Rws.50 lakhs to the appellant as one time settlement. Now about more than two years have already passed from the date of final alimony amount and on the one hand the appellant is enjoying free life, the appellant is still suffering due to Hon'ble Court's stay order. The respondent has taken consent from the counsel for the appellant. Hence, the instant appeal be listed before Hon'ble Court so that the	To be Listed

				respondent also be freed to re-marry.	
72.	Sushmita Singh 8651032611 8340790090	Satyendra Narayan Singh	CWJC No. 18772 of 2021	That abovesaid CWJC No. 18772/2021 was physically mentioned before Hon'ble Mr. Justice Anil Kumar Sinha and this case was listed on 16.12.2021 in Sl. No. 141, and after that on 10.01.2022 it was on Sl. No. 104, but suddenly not appear in entire cause list, even not taken up till date. So, Lordship may kindly list this case on top 10 list in concerned Bench and heard the same on priority basis.	Office to verify
73.	Anurag Pandey 9334020245	Shashi Sharma	CWJC No. 4232 of 2017	That the petitioner retired on 28.02.2021, his pension gratuity etc., and other retiral benefits are held up. Hence, prays for early listing.	No Urgency
74.	Vipin Kumar Singh 8986968645	Dhirendra Kumar Jha	CWJC No. 9627 of 2018	The petitioner has maliciously been subjected to departmental proceeding only with intention to deprive him from the promotion to Joint Secretary and IAS Cadre. The petitioner is on the verge of retirement and his promotion is withheld since 2018 due to malicious departmental proceeding conducted in complete violation of Bihar Government Servant (CCA) Rule, 2005 and punishment whereas similarly situated and persons junior to the petitioner have already been promoted to the rank of Joint Secretary and placed into the select list for IAS. Consequently, the petitioner is subjected to work under	No Urgency

				<p>juniors and is also in great monetary loss. The petitioner is on the verge of retirement. The matter is never heard. Hence, early hearing is required. Therefore, this matter may kindly be heard out of turn on priority basis. If required PDF of the concerned file will be uploaded.</p>	
75.	Naresh Prasad 9431004954	Hari Kishor Mahto	CWJC No. 24018 of 2019	<p>This matter relates to the appointment of chaukidar under VRS scheme. This case is squarely covered by the judgement of Jharu Mahto passed in CWJC No. 189 of 2017 and Harendra Roy passed in CWJC No. 18409 of 2017 annexed in this writ petition. Hence, this case may kindly be listed for disposal in the light of aforesaid judgement because this case is out of list.</p>	No Urgency
76.	Naresh Prasad 9431004954	Ras Bihari Kumar	CWJC No. 458 of 2020	<p>This matter relates to the appointment of chaukidar under VRS scheme. This case is squarely covered by the judgement of Jharu Mahto passed in CWJC No. 189 of 2017 and Harendra Roy passed in CWJC NO. 18409 of 2017 annexed in this writ petition. Hence, this case may kindly be listed for disposal in the light of aforesaid judgement because this case is out of list.</p>	No Urgency
77.	Chandra Kant 9430206318	Bhuneshwar Narain Bhagat	LPA No. 690 of 2021	<p>This appeal has been filed against the order passed by the learned Single Judge in electricity matter, respondent electricity board in now bent upon to raise high electricity pole in middle of</p>	No Urgency

				petitioner land due to which entire land, which is commercial, will be destroyed, appellant had requested to take wire underground for 500 feet, now after the order of the Court respondents are bent upon to install police, if this case is not heard then respondent with the help of police officials will get success in destroying the land of the appellant.	
78.	Chandra Kant 9430206318	Babu Ram Harijan	MJC no. 346/2021 (CONTEMPT)	This contempt has been filed by the petitioner against the respondent for initiation of contempt against the op for violation of the Hon'ble Court order, intestinally op has violated the court order, and hence it is request to hear the contempt petition as early as possible.	No Urgency
79.	Upendra Kumar Singh 9973155020	Binod Kumar Vyahut	C. R. No. 179 of 2018	The court below has passed order against the petitioner to evacuate the premises in question while the respondent has cheated Rs. 90,000/- from the petitioner to sell the shop to him. Anytime the petitioner may be dispossessed. Prayer for listing the case.	No Urgency
80.	Nirbhay Prashant 9934412497	AZMET Institute of Technology (AIT)	EC-BRHC01- 02947-2022	The only issue Order No. 243 date 12.08.2021 (Annexure-2) issued under the signature of District Magistrate, Kishanganj whereby and where under bank application for taking physical possession of the mortgaged property of the petitioner institute (Valued Rs. 10 Crores) has been approved even though petitioner is ready to repay the entire loan amounts in installments. The	No Urgency

				petitioner institute has already paid much more than the principal amounts along with the interest, as Rs. 249 lacs have been sanctioned by the Respondent Bank to the petitioner and against that the total amount have been paid till date is Rs. 483 lacs. So, Lordships may please hear this matter out of turn. So, your lordships may kindly hear this matter earlier in the interest of justice.	
81.	Birendra Kumar 9934760036	Haider Khan @ Md. Haider Khan	CWJC No. 4428 of 2020	Petitioner is a licensee issued by Rail authority for opening the shops in the premises of Sitamarhi Rail but Rail authority without nay notice demanded arrear of rent violating the provision of agreement and issued coercive action. Similar matter has been listed being CWJC No. 6382 of 2021. So, list this case alongwith the same.	No Urgency
82.	Shimandan Sah 9199597521	Gauri Kumari (Angan Bari Sevika)	CWJC No. 6770 of 2017	That the abovesaid petitioner Nagar Panchayat, Murliganj, Durgasthan Anganbari Sevika Center No. 14 Block, Murliganj District- Madhepura, District Magistrate, Madhepura without law petitioner of appointment has been Petitioner is very poor lady and helpless. Kindly may Lordship case may be listed.	No Urgency
83.	Ajay Kumar 9470479012	Pramod Kumar Singh	CWJC No. 3204 of 2011	It relates to dismissal from service. Petitioner's husband was dismissed from service. Petitioner being old lady (widow) has no source of income except the benefits of	To be Listed

				<p>service which may be given to the petitioner if this writ petition is allowed.</p> <p>Hence, this case may kindly be listed for admission on priority basis before an appropriate Bench.</p> <p>Before lockdown this matter was heard by Hon'ble Mr. Justice Madhuresh Prasad but at present it is out of list. This matter was directed to be listed but it has not been listed as yet.</p>	
84.	Anjum Akhtar 9304171191	Haqiqur Rahman	Civil Revision no. 211 of 2019	<p>A supplementary Affidavit for withdrawal of the aforementioned Civil Revision is filed which may be listed on priority basis, withdrawal is essential for Agreement between parties and settlement of the dispute.</p> <p>Thus this Revision petition may be listed to be withdrawn by the petitioner.</p>	To be Listed for withdrawal
85.	Sanjeet Kumar 9431017782	Jay Kishor Kumar Nirala	C.W.J.C. No. 13335 of 2021	<p>The writ application has been filed for quashing of the order by which the petitioner has been directed to deposit the Sum of Rs. 10,51,379/- (Rupees Ten Lakh Fifty One Thousand Three Hundred seventy Nine Only) without giving any notice to the petitioner on misrepresentation of facts and without verifying the records.</p> <p>Prayer has been made for stay of the order.</p> <p>That the matter is urgent may be listed for "Orders".</p>	May be mentioned before the respective Bench only where the matter is listed
86.	RAJU PRASAD 9931677993	Lalit Mohan Pathak	L.P.A-192 of 2021	All promotional benefits of petitioner are withheld by the employer even after 2 (two) years of the retirement i.e.,	No Urgency

				31.12.2019, petitioner is suffering financial problem, so prayer is made to list the case for earlier disposal. Since the Case is urgent in nature & urgent consideration & listing.	
87.	RAJU PRASAD 9931677993	Lalit Mohan Pathak	MJC -1237 of 2021	Retiral benefits (Gratuity and Leave Encashment) are withheld by the employer even after 2 (two) years of retirement, petitioner is suffering financial problem , so prayer is made to list the case for earlier disposal , Since the Case is urgent in nature & urgent consideration & listing.	No Urgency
88.	Alok Kumar Alok 9334149971	Dhiraj Kumar and others	EC-BRHC01-03225-2022	In this case Municipal Corporation, Muzaffarpur and make it free from encroachment within a period of 15 days. So, that construction may be completed within stipulated period otherwise the Municipal Corporation demolished. As such this case may kindly taken on priority basis.	To be Listed
89.	Subhash Kumar Jha 9955767231	Purnanand Jha	I. A. No. 6873/2018 in C.W.J.C. No. 113/2009	I.A. No. 6873/2018 has been filed for directing the respondents to make payment of Contributory Provident Fund to petitioner in the light of Order dated 05.02.2013 passed in C.W.J.C. No. 23029/2011. Petitioner is 71 ½ Yrs. Old and suffering from various ailments due to his old age and in need of money (contributory provident fund amount) for his treatment and to meet day to day expenditure as such I.A. No. 6873/2018 be heard on urgent basis.	To be Listed for IA

90.	Kundan Kumar Ojha 7857084649	Manoj Kumar	MJC No. 3322 of 2019	An order was passed by this Hon'ble Court on 16.08.2018 to consider the case of the petitioner for appointment to the post of Assistant Electrical. Even though many promotions have been granted since the date of the aforementioned order, the case of the petitioner has still not been considered by the Respondent Authorities.	No Urgency
91.	Abhinav Shrivastava 9234875442	Gita Mhila Utthan Samiti	EC-BRHC01- 03012-2022	Despite the petitioner having been declared to be successful in a full fledged process of tender conducted pursuant to notice inviting tender issued by the concerned authorities under the Gopalganj District Health Society on 7/12/2021, by the impugned notice inviting tender dated 7/1/2022, tenders have been invited once again for the same work of outsourcing. The date of opening of the bid under the impugned notice inviting tender is 17/1/2022 and as such, if the matter is not heard at the earliest, an irreparable injury would be caused to the petitioner organization.	Office to verify
92.	Abhinav Shrivastava 9234875442	Sudhir Kumar Jha	CWJC No. 20768 of 2021	Order dated 17/09/2021 passed in the Certificate Case No. 04/2020-2.1 has been challenged before this Hon'ble Court. By the impugned order the petitioner has been directed to pay the alleged amount of claim in 50 instalments @ Rs. 1,20,000/- per instalment. The order impugned is completely illegal and untenable in terms of the Bihar and	May be mentioned before the respective Bench only where the matter is listed

				Orissa Public Demands Recovery Act, 1914. During the pendency of this writ application, the certificate officer has issued warrant of arrest against the petitioner in the most illegal and arbitrary manner. If the matter is not heard at the earliest, the petitioner would be subjected to extreme detriments and an irreparable injury.	
93.	Md. Ziaul Quamar 9835233152	Md. Mustafiz Alam and others	CWJC No. 2529 of 2021	Petitioners are teachers, illegally stopped their salary on the ground of not taking training. They appointed as a teacher after of Court. So, kindly list this case.	May be mentioned before the respective Bench only where the matter is listed
94.	Md. Ziaul Quamar 9835233152	Priya Kumari	CWJC No. 5527 of 2019	Petitioner dismissed from Panchayat teacher after order of District Appellate Authority as well as State Appellate Authority, but petitioner is from general category not attracted to EBC category. Kindly list this case.	No Urgency
95.	Md. Ziaul Quamar 9835233152	Bibi Rajda Tabassum and others	CWJC No. 11076/19	In the aforementioned writ petition, petitioners are dismissed from the post of Block Teacher without any ground, only one complaint pending before Lokayukt which resolved. Kindly list this case.	No Urgency
96.	Md. Ziaul Quamar 9835233152	Diwakar Sharma and others	CWJC No. 5241 of 2020	Writ petition for revised pay scale. Kindly, dispose the case in terms of CWJC No. 3353/2018, CWJC No. 8821/18 order dated 23.07.18 (Annexure-7 series).	No Urgency
97.	Upendra Kumar Singh 9973155020	Lok Nath Sharma	MJC No. 1283 of 2019 (Contempt)	This matter is related to joining in college. He is on road and hungry due to dearth of money as well as crying. For medicine he has no	No Urgency

				money. Humble prayer for listing.	
98.	Upendra Kumar Singh 9973155020	Mantrilal Sharma	CWJC No. 15237 of 2017	The petitioner was college teacher in affiliated college. When he filed this case, he was removed from service. The college governing body held up his salary. Now, he retired from service. Nothing has been given to him. He is on road. Prayer for listing. He has no money for food.	No Urgency
99.	Upendra Kumar Singh 9973155020	Ramlal Oraon @ Ram Lal Uranw	MJC No. 512 of 2021 (Contempt)	The petitioner was appointed as a welfare supervisor in the year 1984 at Sasaram. All his friends were promoted except the petitioner. No ACP has been given to him. He is going to retire on 31.01.2022. Prayer for listing the case.	No Urgency
100.	Sanjay Prasad 9955171144	Rajnish Kumar and others	CWJC No. 20417/21	The writ petition has been filed for restraining the respondent for taking forcible possession for any construction over the raiyati land of the petitioner over which the petitioner has peaceful possession for 70 years. On 10.01.22 forcibly construction has been started without giving any notice or acquisition process and payment of compensation. Matter is very urgent because construction has been started. Mention has been made to Court Master on 11.01.22 but not listed.	May be mentioned before the respective Bench only where the matter is listed
101.	Prashant Sinha 9334142016	Manoj Kumar Mehta	MJC No. 103 of 2020	The respondents have not removed the encroachment despite the order passed in PIL and the contempt petition.	No Urgency
102.	Atul Kumar Mehta 8210763243	Shri Upendra Nath Singh	Second Appeal: 475 of 2021	That the Appellant is being aggrieved and dissatisfied with order dated filed Second	To be Listed

				<p>appeal no: 475 of 2021, 20th July 2021 of the Real Estate Appellate Tribunal, Bihar (BREAT) at Patna passed RERA Appeal No : 16 of 2021 dismissing thereby the appellant's aforementioned appeal preferred against order dated 04/01/2021 passed by Real Estate Regulatory Authority, Bihar whereby and whereunder the appellant begs prefer this appeal. In this regard Respondent namely "R.D Eco Developers through its Director Shri Pramod Kumar Singh & Smt. Silu Devi" also filled cross appeal vide Second Appeal Na: 459 of 2021. Appellant's family live on rent and suffering from great monetary loss due to respondent has not completed the project at time and without registration of project working till date. Violated the terms and condition of RERA ACT, 2016 and Development Agreement. So lordship may tag both case together i.e., (Second appeal no: 475 of 2021) & Second Appeal No. : 459 of 2021} and for purpose of hearing and list both case on urgent basis. List this case on priority basis.</p>	
103.	Manoj Kumar Singh 9431491512	Sukanya Kumari	CWJC No. 23613 of 2018	<p>The petitioner has filled up the application for the post of ANM in the reserved category but her result came in general category. Now selection process is going to be over. Hence, it may be heard on priority.</p>	No Urgency

104.	Birendra Kumar 9934760036	Vina Kumari	CWJC No. 2468 of 2020	Petitioner is a licensee issued by Rail authority for opening the shops in the premises of Sitamarhi Rail but Rail authority without any notice demanded arrear of rent violating the provision of agreement and issued direction for coercive action and similar matter has been listed bearing CWJC No. 6382 of 2021. So, list this case alongwith the same.	No Urgency
105.	Sanjay Kumar Mishra 9431662148	Bihar Police Men's Association & Others	CWJC 611/2022	Matter is related with illegal transfer of the thousands of the police men (Constable/Havildar) by one stroke of pen vide order under challenge, passed by the respondent, which is illegal since same is not accordance with Bihar Police Act., rather it is perverse to Police Order No.315/2020 passed by respondent itself and also against the natural justice. Prayed for listing and hearing the writ petition on priority basis in interest of justice.	May be mentioned before the respective Bench only where the matter is listed
106.	Dineshwar Mishra 9835145342	Manju Devi @ Manjoo Devi	CWJC No. 21681 of 2019	The aforesaid case was filed on 21.10.2019 itself and the same was running in the cause list but unfortunately the same even without being taken up on any date, the case became out of list, as such it may kindly be listed on priority basis.	No Urgency
107.	Braj Kishore Singh 9431853863	Bihar State Adult and Non-Formal Office Employee Association and others	CWJC No. 6194 of 2019	The present writ application same and similar issue involved in CWJC No. 6234 of 2019. Therefore, may list this case alongwith CWJC No. 6234 of 2019 on 18.01.2022.	To be Listed with CWJC 6234 of 2019 after due verification

108.	Devendra Kumar 9431094447 9931288907	Anita Devi	CWJC No. 20573 of 2019	The above writ application was heard on 15.10.2019 and notice was issued to private respondent no. 10 by Hon'ble Mr. Justice Anil Kumar Upadhyay and also office was directed to list this case after service of notice i.e., on 18.11.2019 but till date the same case has not been listed, whereas private respondent no.10 has already been appeared and pleading is complete. Hence, being urgency the above writ application may kindly be heard on priority basis.	No Urgency
109.	PRANAV KUMAR JHA 947344S323	Ms JAGDAMBA TRADERS THROUGH ITS PROPERITOR SANJAY PRASAD and Others	EC-BRHC01-02948-2022	The Respondents are going to demolish the Shops duly allotted to the Petitioners. So, let the matter be listed for hearing as early as possible for the ends of justice.	To be Listed
110.	Manoj Kumar Singh 9431491512	Mahendra Prasad	CWJC No. 13505 of 2015	Petitioner's case has not been listed as yet since 2015 and is fully covered by the order passed in CWJC NO. 1316 of 2016. Petitioner has been disengaged on nonest ground and now the petitioner is hand to mouth. Hence, it may be beard on priority.	No Urgency
CRIMINAL MATTERS					
111.	Mr. PRANAV KUMAR JHA 9473446323	Pramod Kumar Jha & Others	I.A. No.: 03/2021 In Cr. Appl. (DB) No.: 37 of 2014 (Against Conviction)	That the appellant is in custody for more than 9 years, so it may be listed for hearing of interlocutory application bearing I.A. No: 0312021, for bail during the pendency of the instant appeal. So, let the matter be	To be Listed subject to the availability of digitized record

				listed for early hearing on the I .A. No.: 03/2021 as possible for the ends of justice.	
112.	Mr. PRANAV KUMAR JHA 9473446323	SUNNY KUMAR @ MITTHU @ SUNNY KUMAR MISHRA	EC-BRHC01-01743-2022 (R-Bail) (Juvenile)	That the Petitioner is declared as juvenile and is in custody since 19/03/2021 having no fault in his part. So, let the matter be listed for hearing as early as possible for the ends of justice.	Office to verify and to be listed in order of seniority
113.	Saroj Kumar Sharma	Inarawti Devi & Ors	Cr. Appeal (SJ)-2393/2019	The above mentioned case is listed under the heading for orders before Hon'ble Mr . Justice Anjani Kumar Sharan. In fact, the daughter (Anshu Kumari) of the above-mentioned Appellant is severely ill and the doctor diagnosed that she has a stone in her kidney.. She is under treatment but not any improvement in her health. It needs a surgical operation. I have also enclosed the prescription and reports in this mentioning slip. Appellant is a mother of the ill child aged about 15 yrs and her presence is very much essential for her. You are hereby requested to list this matter on apriority basis in the appropriate bench for the sake of the condition of the child. I have also mentioned earlier. For this, I will be highly obliged.	May be mentioned before the respective Bench only where the matter is listed
114.	Pankaj Kumar 9835408139	Jagarnath Singh & Ors.	Cr. Appl. No. 1163/2019 (D.B)	Matter is of 2019 and has never been heard. Matter relates with appeal against conviction and appellant in custody but the appeal has not even been admitted. The matter was	To be Listed subject to the availability of digitized record

				mentioned on 16.12.21 in physical mode before Hon'ble D.B. (Bench) and Hon'ble Court before the Registrar (List and Computer) and on the same day i.e., on 16.12.21 had moved before Registrar (List and Computer) who has accepted the mentioning, but till date the case has not been listed. Let it be heard on priority basis.	
115.	Sanjay Kumar 9 431435993	Sintu Sahni	Cr. Misc. No.- 24300/2021	In the aforesaid case on 28-07-2021 , report was called for from the trial court and there was direction to place it on 01-09-2021 but it has not been listed on 01-09-21 spite of a letter of court below received by the office of Hon'ble on 19-08-2021. Hence, his lordships may be pleased to direct the office to place the aforesaid case for hearing before the appropriate bench as early as possible.	Office to verify and comply the judicial order
116.	Radha Mohan Singh 9472244412	Manjari Khatoon	Cr. Appeal. No. 596 of2018 (D.B.)	An interlocutory application has been filed in above Criminal Appeal for grant of bail on 25. I 0.202 I. The appellant is in judicial custody since I 0.09.2016 i.e. more than five years and co-accused has been granted bail on 29.09.2021 in Cr. Appeal No.: 738 of2018.	To be Listed subject to the availability of digitized record
117.	Mr. Ranjit Kumar Yadav 9006619732	Ashok Paswan	Cr. Misc. No. 69855/2021 (consolidated list)	The petitioner is in custody since 28.05.2021 his aunty namely late Ram Doi Devi who was issueless and was being look after by the petitioner, died on 05.01.2022 and the petitioner has to perform her Shradh and other	May be mentioned before the respective Bench only where the matter is listed

				rituals therefore the case may be heard urgently.	
118.	Navin Kumar 9234520745	Ravi Naresh	Cr. Misc. No. 72511/2021	That the petitioner's father is age about 72 years, and the petitioner is only male member of his family and his father is very serious from heart problem and he is not supporting in treatment of his father due to fear of arresting as a result his father as facing between life and death. In 2010 was heart attacked his father. Kindly be heard this case out of turn.	May be mentioned before the respective Bench only where the matter is listed
119.	Suresh Kumar 7488565394	Ram Vinay Prasad Gupta	Cr. Misc. No. 51629/2021	That the above petitioner is suffering from kidney problem and was the under treatment of Dr. B.K. Roy but the petitioner is in custody since 18.06.2021. The kidney problem is increasing and required to be heard urgently. The age of the petitioner more than 61 years and also problem with the left leg.	May be mentioned before the respective Bench only where the matter is listed
120.	Amit Kumar Singh 9939088008	NARAYAN KUMAR	Cr. Misc. No. 12245 of 2017 (quashing)	The Petitioner is born out of wedlock of non-scheduled caste father and scheduled caste mother. The Department of Personnel & Administrative Reforms, Government of Bihar through its Notification contained in Memo No. 11 /3 1 P-1-1040/ 77 dated 03.03. 1978 has been extending benefits and privileges of scheduled caste to children born out of wedlock of non-scheduled caste father and scheduled caste mother. The order taking cognizance dated 16.08.2005 passed in Special Case No.	No Urgency

				09/2006/GR No. 12 of 2001 arising out of SC/ST P.S. Case No. 41 of 2001 in case of other co-accused happening to be Petitioner's own brother has been quashed by this Hon'ble High Court vide Order dated 10.07.2015 passed in Cr. Misc. No. 53142 of 2008 and Cr. Misc. No. 24718 of 2009. Order dated 10.07.2015 passed in Cr. Misc. No. 53142 of 2008 and Cr. Misc. No. 24 718 of 2009 squarely covers the case of the Petitioner. The Continuation of criminal proceeding arising out of SC/ST P.S. Case No. 41 of 2001 against the Petitioner in view of Order dated 10.07.2015 passed in Cr. Misc. No. 53142 of 2008 and Cr. Misc. No. 24 718 of 2009 is an abuse of the process. On account of pendency of criminal proceeding the Petitioner is suffering a lot, both mentally and financially.	
121.	Piyush Kant Singh 8298899994 & 8298899960	Binda Rai and others	Cr. Appl. No. 480/.....	The applicant is in custody for more than two years and two I. A. is pending hence the case of appellant may be heard urgently.	Case No not clear
122.	Ram Sevak Choudhary 9234219503	Sujit Kumar Yadav	I.A. No. 1/2021 IN Cr. Appl. (S.J) No. 768/2020	That the appellant served more than half sentence awarded by the trial Court and on that basis I have mentioned on 4.1.2022 which was accepted but till date my I.A. application has not been listed. Therefore, I.A. No. 1/2021 may be listed.	To be Listed subject to the availability of digitized record
123.	Mukund Mohan Jha 9430052540	Vikash Singh & Anr.	Cr. Appl. (S.J) No. 3800/2021	The wife of appellant is suffering from jaundice. The informant stated that occurrence taken place	May be mentioned before the respective

				on 4.6.21 but F.I.R. was lodged on 5.6.21. on the F.I.R. it appears that F.I.R. was lodged by one Sujit Kumar and by one Sudama Chaudhary. Police has not taken the petitioner side. So, for ends of Justice this application may be heard on priority basis.	Bench only where the matter is listed
124.	Arun 7321894779	Md. Afroj Alam	Cr. Misc. No. 63057/2021 (A. Bail)	The petitioner has been arrested and has been forwarded to judicial custody, therefore, it may kindly be permitted to withdraw the prayer.	May be mentioned before the respective Bench only where the matter is listed
125.	SURENDRA KUMAR SINGH 9431047640	AKHIESH PRASAD SHARMA	Cr. Misc. No. 28078 of 2020	This case is for the grant of Anticipatory bail which was listed before Hon'ble Mr. Justice A. Amanullah but the same got delisted and in spite of the Order by this Hon'ble Court on mentioning 04.12.2021 the case is not listed. So this case may be listed on 13.01.2022 as the matter is urgent being Anticipatory bail.	Office to verify and to be listed in order of seniority
126.	Binod Kr. Sinha 9431074094	Amrendra Kumar	Cr. Misc. No. 37645/2021	Petitioner is suffering from covid-19 and he is isolated in house. But he is apprehending to arrest by the police. Though case has been filed eight more this earlier but till date the case has not been taken up therefore requested your Lordship be pleased to hear the case your Lordship other wise arrested the all family member are depending on petitioner will face hardship.	May be mentioned before the respective Bench only where the matter is listed
127.	Ajit Kumar Singh 9431660499	Angur Paswan	Cr. Appl. No. 2133/2021 (S.J)	The appellant is in custody since the date judgement i.e 6.2.2021 and one convict namely Lemachus mian has	May be mentioned before the respective Bench only

				been granted bail in cr. Appl. No. 2376/2021 arising out of same trial and 6.2.21. so this case may kindly be taken up on priority basis.	where the matter is listed
128.	Ravindra Kumar 9334047857	BALMIKI RAI	I.A. No. 2/2021 IN Cr. Appl. No. 949/2019 (D.B)	I.A. No. 2/21 was filed on 10.3.2021 for suspension of sentence and grant of Bail to the appellant in Cr. Appl. No. 349/2019 (DB) that the appellant is in custody since 29.4.2019. So it may be heard at earlier.	To be Listed subject to the availability of digitized record
129.	Mr. Rakesh Kumar Singh 9470018504	Bhagirath @ Bhagirath Prasad	Cr. Appl. No. 2661/2021 (S.J.)	The appellant's case is squarely covered with the order of co-convict Dr. Pawan Kumar, who has filed Cr. Appeal(S.J.) No. 2204/2021, which was admitted and L.C.R. called for, and after receiving of L.C.R., the co-convict Dr. Pawan Kumar has been released on bail during pendency of the aforesaid appeal vide order dated 07.09.2021. The L.C.R. of the case is still available with this Hon'ble High Court, hence, the appellant's appeal may be listed and heard on point of prayer for bail, out of turn basis.	To be Listed subject to the availability of digitized record
130.	Ravindra Kumar 9334047857	Bharath Raj & Ors.	I.A. No. 3/2021 IN Cr. Appl. No. 518/2014(D.B)	Mentioning was allowed at serial No. 244 dated 10.8.2021 but till date it is not listed. Appellant is in custody since 2014 i.e., more than 7 years. So, it may be heard at earliest.	To be Listed subject to the availability of digitized record
131.	Viveka Nand Singh 9835421373	Dhanraj Yadav	I.A. No. 1/2021 IN Cr. Appl. No. 492/2019 (D.B)	On 13.1.2020 prayer for bail and suspension of sentence was rejected for in the aforesaid appeal by Hon'ble Mr. Justice Shivaji Pandey and Hon'ble Mr. Justice Anjani Kumar	To be Listed subject to the availability of digitized record

				Sharan on 22.1.2021 aforesaid I.A. No. 1/2021 has been filed before appellant (petitioner)	
132.	Arun Kumar Singh No. 3 9334772727	Bashishth Kunwar @ Bashishth	Cr. Misc. No. 50569/2021	For withdrawal of the case petitioner is arrested.	May be mentioned before the respective Bench only where the matter is listed
133.	Akshay Lal Pandit 9334895401	Champu Mishra @ Prakash Mishra	Cr. Misc. No. 48888/2021	This case was listed at Sl. No. 139 (Daily list) before Hon'ble Mr. Justice Birendra Kumar. This A. Bail application has become infructuous as the petitioner has been arrested. Therefore this application may be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
134.	Mr. Dinesh Maharaj 9431189629	Murli Sah	I.A. No. 2 of 2022 in Cr. Appeal No. 1105/2016 (DB)	The IA no. 2/2022 has been preferred by the Appellant, who is in custody since 04.06.2014. The appellant preferred IA No. 1/2019, but Hon'ble Division Bench comprising Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava has been pleased to reject the prayer for bail, with direction to renew the prayer after one year, vide Order dated 04.01.2022. the appellant has faced the trial behind bar and remain in custody about 7 ½ years. Hence the I.A. No. 2 of 2022 in Cr. Appeal No. 1105/2016 (DB) may kindly be heard on priority basis.	To be Listed subject to the availability of digitized record
135.	Mr. Ashok Kumar 9955554879	Suraj Sah	Cr. Misc. No. 29828/2021	That the petitioner is in jail since 01.01.2021, and mother of the petitioner is ill so, kindly	May be mentioned before the respective

				heard the case.	Bench only where the matter is listed
136.	Mr. Shekhar Singh 9431457432	Gaurav Kumar	Cr. Misc. No. 37395 or'2018	The petitioner has filed this application for quashing of the order of cognizance and entire prosecution under section 498A and other section of IPC. 'The dispute has been settled between the parties and both parties desires to end the .cases pending between them as such the instant case may kindly be listed for its disposal in the interest of justice.	To be Listed
137.	Akhauri Kamal Kishore Sahay 9431436395	Sudhir Rai @ Sudhir Kumar Rai	Cr. Misc. No. 46115/2021	The petitioner daughter namely Kumari Richa marriage is going to be performed on 25.1.22. he has to follow many rituals. Hence may be heard on priority basis. He is in custody since 30.06.21. in this supplementary affidavit has been held.	May be mentioned before the respective Bench only where the matter is listed
138.	Mr. VISHAL VIKRAM RANA 9470737947, 9264214447	Kalicharan Sah	Cr. Appl. No. 57784/2020	That the petitioner is in custody since 20.03.2013 which is more than 70% of Sentenced awarded by Learned Session Court and he is the only bread-earner of the family having 2 minor Children.	To be Listed subject to the availability of digitized record
139.	Anuj Kumar 9939993599	Pramod Sharma	Cr. Appeal No. 800/2019 (D.B.)	The aforesaid appeal has not lis.ted or heard earlier and the same is pending for admission. The appellant is in custody more than 4 years. The appellant is in custody since 17.04.2017, Hence this case may be listed and heard accordingly.	To be Listed subject to the availability of digitized record
140.	Hemant Kumar 9430955618	Anil Kumar	Cr. Misc. No. 86989/2019 (quashing)	The case running in consolidated list no chargsheet has been submitted despite	May be mentioned before the respective

				order at 8.1.2020 petitioner is a Govt. Employees and going to retired on superannuation 30 JAN 2022. Within 15 days. The respondent to delayed the retiral dues of complainant if the case not	Bench only where the matter is listed
141.	Anil Kumar Singh 9304099933	Sanker Soa	Cr. Appl. No. 4016/2021 (S.J)	Cr. Appl. No. 4016/2021 filed for Anticipatory Bail but during pendency of the case petitioner was arrested, it is therefore, this case become infructuous. It is, therefore, may this case is urgently be listed for withdrawal of the case.	May be mentioned before the respective Bench only where the matter is listed
142.	Tej Narayan Singh 9835290032	Ravi Singh @ Ravi Ranjan Kumar	Token No. Cr. Misc. 693/2022 (New Filing)	In the said Barh P. S. Case No. 02/2019 Bail petition was already filed on 21.12.2021 vide Token No. Cr. Misc. 672/2021 vide Cr. Misc. No. 463/2022. But in the same case repeated filing has been made on 7.01.2022 vide Token No. Cr. Misc. 693/2022 (Ravi Singh @ Ravi. Ranjan Kumar) either by mistake of 'clerk or by net-working disorder. Hence same filing dated 07.01.2022 vide Token no.-Cr. Misc. 693/2022 is required to be cancelled and accordingly to cancel the same for further complication.	Office to verify and to do the needful
143.	Mr. Kanishk Sinha 9830647300	Hu Miao	Cr. Misc. No. 501/2022	Petitioner most humbly prays for urgent hearing of the bail petition as petitioner is a chinese lady and w/o Kolkata based lawyer and having a 14 month old baby in custody and due to c/s has been already submitted as such there is no need of custody of the petitioner and there is	May be mentioned before the respective Bench only where the matter is listed

				nothing incriminating against the petitioner.	
144.	Sanjana 8987262875.	Lakshman Yadav	I.A. No. 02 of2022 in Cr. App.(D.B.) No.105 of 2015.	Appellant is suffering from various ailments and is in jail since more than 10 years. Therefore, this case may kindly be heard on priority basis.	To be Listed subject to the availability of digitized record
145.	Diwakar Yadav 9835230552	Jyotish Yadav	Cr. Misc. No. 40123/2021 (R. Bail)	Above noted case message received that listed in consolidated of Hon'ble Mr. Justice A.M. Badar but serial of consolidated list of Justice A.M. Badar this case So kindly out this case and listed for earlier hearing because after that	May be mentioned before the respective Bench only where the matter is listed
146.	Ratneshwar Prasad 9431495320	Raju Singh@ Raju Kumar and Ors.	Token No. (Cr. Misc.) No. 68935/2021	Token generated in the case on 28.12.2021. till today no. Cr. Misc. number has been given in this case, hence Cr. Misc. number may be given and case may be listed before Hon'ble Court.	Office to verify and to do the needful
147.	Rananjay Kumar 9835404482	Binod Rai @ Binod Kumar Rai and ors.	Cr. Misc. No. 49707/2021	The wife of the petitioner is seriously ill. There is no one to look after her the police are searching the petitioner no. 1 and others in such condition the wife of petitioner no. 1 has been left uncared. Hence matter is urgent.	May be mentioned before the respective Bench only where the matter is listed
148.	Rajive Ranjan Singh 9430600391	Ved Prakash	Cr. Misc. No. 35270/2021	That the filing date of the case is 1.4.2021 out the registration date is 16.6.2021. the petitioner is the owner of the Truck in since has Truck to the petitioner. Hence section 379 dues not got attracted. Petitioner is accused under section 379 of the IPC.	May be mentioned before the respective Bench only where the matter is listed

149.	Mr. Niranjan Kumar 9199527423	Kamlesh Soni	Cr. Misc. No. 11009/2021	For quashing of the entire criminal proceedings arising from the matrimonial disputes between the petitioner and opposite party no.2 and the said matrimonial have already been settled and now there is no any grievances against each other and both the parties are willing to resolve the same at the earliest. So, this case may be heard on priority basis in the interest of Justice.	May be mentioned before the respective Bench only where the matter is listed
150.	Ravindra Kumar 9334047857	Krishna Mali and Anr.	I.A. No. 1/2018 IN Cr. Appl. No. 1153/2017 (D.B)	Earlier mentioning was accepted at serial No. 188 dated 05.08.2021 but till date it is not listed. There is no likelihood of taking up of the appeal in near future. Petitioner is in custody since 10.07.2017. so, it may be listed and I.A. No. 01/2018 be heard at earliest.	To be Listed subject to the availability of digitized record
151.	Aun 7321894779	Mahesh Prasad Singh	Cr. Misc. No. 50466/2021	The petitioner is suffering from heart ailment and his medical report has been attached with the mentioning slip has under the mail. Therefore, it may kindly be hear the matter urgently. Sl. No. 1586 of dated 10.1.2022 of consolidated list)	May be mentioned before the respective Bench only where the matter is listed
152.	SURENDRA KUMAR SINGH 9431047640	MAMTA DEVI	Cr. Misc. No. 21092 of 2021	This case is for the grant of Regular Bail which was listed before Hon'ble Mr. Justice R.R. Prasad on 21.10.2021 but the same got delisted and in spite of the Order by this Hon'ble Court on mentioning ON 20.12.2021 AND 03.12.2021 the case is not listed. So this case may be listed on 13.01.2022 as the matter is urgent being	Office to verify and to be listed in order of seniority

				REGULAR BAIL.	
153.	Ajit Kumar Singh 9431660499	Md. Farmud	Cr. Appl. No. 1275/2020 (S.J)	In this case, there is judicial order to list this case as after four months i.e after 24.12.2021 but till now this case has not been listed. So this case may kindly be listed on tied-up day of Hon'ble Mr. Justice Prabhat Kumar Singh.	Office to verify and comply the judicial order
154.	MR. SANCHAY SRIVATAVA 9006110279	RAJU KUMAR MAHTO	Cr. Misc. No. 29372 of 2020	The petitioner is in custody since 12.02.2020 for offences alleged under Section 302/34 IPC. This matter was lastly heard 14.07.2021 (Order Attached) whereby it was directed to be listed on resumption of physical court. The physical court is not likely to resume in near future and the petitioner is incarcerated without any evidence/ material whatsoever being falsely implicated in this matter. Hence, in the interests of justice, the matter may be listed at the earliest.	Office to comply the judicial order
155.	Mr. Arjun Prasad 9122090038	Sumit Kumar	Cr. Misc. No./2021 Token No.EC-BRHC01-02820-2022	In this case petitioner had earlier moved this Hon'ble Court for Grant of Regular Bail vide Cr. Misc. No. 27722/2021 which was rejected vide order dated 21 /9 /21 by the Hon'ble Mr. Justice S. Kumar. And petitioner has been custody since 03/02/2. As such this case may kindly taken up on priority basis.	Office to verify
156.	Manoj Kumar 9801179773	Devilal Rai & Anr.	Cr.App.No.-1048/2017(D.B)	The above I .A Petition has been filed for bail of the petitioner/ Appellant and he is in custody since long prior to the conviction 4 years and after conviction dt. 05.07.2017 more than 8 years however the	To be Listed subject to the availability of digitized record

				conviction is for R.I for life, several other persons have allowed bail by this Hon'ble High Court, and in such circumstance kindly direction may be given to heard the case out of turn.	
157.	Manoj Kumar 9801179773	Jai Prakash Singh	Cr.App.No.- 181/2015(D.B)	The above I .A Petition has been filed for bail of the petitioner/Appellant and he is in custody since Oct 2014 since long more than 7 years the matter is tied up matter of Hon'ble Mr.Justice Rajendra Kumar Mishra and Hon'ble Mr.Justice Anil Kumar Sinha and Hon'ble Mr.Justice Rajendra Kumar Mishra has been retire so matter should be listed any other bench, in such circumstance kindly direction may be given to heard the case out of turn.	To be Listed subject to the availability of digitized record
158.	Jitendra Kumar 9431458189	Binay Kumar	Commercial Appeal No.01 of2019	The appellant has filed present commercial appeal challenging the order for refusal of ad-interim injunction by commercial court below. But due to lapse of time and progress of commercial case in court below no useful purpose would be served by keeping the appeal pending. The present application 'is intended to be withdrawn. Hence, present commercial appeal may be listed before the Hon'ble Commercial Division Bench for seeking withdrawal and for appropriate order.	To be Listed for withdrawal
159.	Mrigendra Pratap Singh 9631292316	Md. Mumtaz @ Mumtaz Anr.	I.A. No.01/2021 IN Cr. Appl. No.	The I.A. has been filed for grant of bail during pendency of the instant	To be Listed subject to the availability

			394/2019 (S.J)	cr. App. No. 394/2019 (S.J). the appellant is in custody since 06.12.2016. the appellant has been sentenced to undergo imprisonment for 10 yrs u/s 376 IPC. He has completed half of his sentence, the I.A. may kindly be taken up for early hearing for grant of bail.	of digitized record
160.	Hareesh Jalan 7004456252	Bigan Kumar @ Rahul Sharma @ Rahul Kumar	A.B.P-Cr. Misc. No. 67572/2021	Father and mother and other family members are corona positive and the petitioner is only member to take care of his family hence his bail application hence his bail application should be heard by tomorrow.	May be mentioned before the respective Bench only where the matter is listed
161.	Sanjana 8987262875	Lakshman Yadav	I.A. No. 02 of 2022 in Cr. App.(D.B.) No.105 of 2015.	Appellant is suffering from various ailments and is in jail since more than 10 years. Therefore, this case, may kindly be heard on priority basis.	To be Listed subject to the availability of digitized record
162.	Rabindra Kumar 9334047857	Rama Shankar Gond and Ors.	I.A. No. 1/2016 and 2/2017 IN Cr. Appl. (D.B) No. 53/2015	The appellant sentenced to life is 70 years old and not in good health. He has under gone in custody from 09.02.2014. there is no likelihood of hearing of appeal in near future and he has more than 9 years. So, this I.A. application may be listed for consideration of bail of the appellant at earliest.	To be Listed subject to the availability of digitized record
163.	Ajit Kumar Singh 9097511158	Nand Kishore Sah	Cr. Misc. No. 71535/2021	The marriage of the petitioners' daughter going to solemnized on 02-02-2022 at his native village and the petitioner aforesaid being the father as well as the sole member of his family responsible to arrange all the affairs regarding marriage but due to his long incarceration in the case aforesaid every	May be mentioned before the respective Bench only where the matter is listed

				things regarding management of marriage became postponed. A copy of Marriage Invitation Card is being annexed along with this Mention Slip for needful. (At serial no -2528 in Consolidated list dated-10-01-2022)	
164.	Gajendra Pratap Singh 9431430971	Chandra Shekhar	Cr. Appl. No. 480/2012 (D.B)	The appellant is a PSU Bank employee who has to superannuate, he has been put to sit idle without any work of the employer therefore being deprived of his regular salary. Therefore an early hearing as early as possible be heard where without bringing home the appellant without any reasonable doubt the appellant has been convicted for the offence punishable u/s 302 of IPC. It is prayed that cr. Appl. 480 of 2012 (D.B) be heard at the earliest.	To be Listed subject to the availability of digitized record
165.	Krishna Kant Singh 9835495681	Shashi Bhushan Ranjan	Cr. Misc. No. 14935/2020	17.01.2022 is the date fixed for framing of charge. The petitioner has moved this Hon'ble Court against the rejection of discharge petition. If the case is not heard on priority basis the petition would become infructuous.	No Urgency
166.	Binod Kumar 9431038849	Dhananjay Yadav	I.A. No. 04/2022 IN Cr. Appl. No. 771/2016 (D.B)	Appellant has filed an application for suspension of sentence and for grant of bail. Appellant is in custody since 06.02.2013 i.e. for about 9 years.	To be Listed subject to the availability of digitized record
167.	Ayush Kumar 9910885089	Juli	Cr.misc. No. 40676/2021	In the present case, petitioner No. 2 died during pendency of this bail application in the custody only petitioner No. 1 is his wife who is also suffering from Tuberculosis and seriously ill. Earlier the	Office to verify and comply the judicial order

				<p>case was listed at serial 209 in the Hon'ble Court of Hon'ble Mr. Justice A.M. Badar but now the case got delisted. Petitioner No. 2 died of cancer only due to lack of medical facilities in jail his wife will not be treated on time then she will also died in jail only. Kindly hear the matter on urgent basis. Death certificate is being Annexed. Already mentioned in the Bench but not listed yet.</p>	
168.	Mr. SURENDRA KISHORE THAKUR 9204528668	PRAMOD RAI @ PRADEEP RAI	Cr. Misc. No. 53757/2021	Father of the petitioner is death on 07/01/2022 so kindly heard the matter on priority basis.	May be mentioned before the respective Bench only where the matter is listed
169.	Paras Nath 9934033537	Rajballabh Yadav@ Rajballam Yadav	Cr. Misc. No. 26914/021 (A.B)	The aforesaid anticipatory bail is listed under the heading of Consolidated list at serial No.399 before Hon'ble Mr. Justice Arvind Srivastava on 10.1.2022 and now the petitioner has been arrested therefore it may be listed in the main list so that it may be withdrawn.	May be mentioned before the respective Bench only where the matter is listed
170.	Jainendra Kr.Pushkar 9886826420	Anil Kr. Mahto	I.A. OF 2021 (Arising out of Cr. Appl. No. 1193/2018) (D.B)	That the I.A. No. 2 /2021 has been filed on 5.10.2021 for suspension of sentence and to the appellant on bail, since the appellant is in custody since 29.06.2016.	To be Listed subject to the availability of digitized record
171.	Jainendra Kr.Pushkar 9886826420 Ram	Cr. Appl. No. 354/2021 (D.B)	That the appellant is more than 67 years old, is in custody since 7.12.2017 till date the state has not filed show cause prayer of bail u/s 389(I) is pending since order of admission of the case dt. 19.9.21 L.C.R., has been	To be Listed subject to the availability of digitized record

				received.	
172.	Arun Kumar Tiwari 6203370858	Md. Fukan	Cr. Appl. No. 1147/2016 (D.B)	This appeal is of the year 2016 and appellant has judicial custody for more than nine years despite the fact that he has been sentenced to 12 years, but there is no likelihood that this appeal will be taken in near future. This case may kindly be listed under heading for order. Vide I.A. No. 02/2021 filed on 19.01.2021 which is also pending since long.	To be Listed subject to the availability of digitized record
173.	Sita Ram Prasad 7503377102	Sita Ram Yadav	Cr. Misc. No. 6907/2021	After obtaining the order of Hon'ble Chief Justice from same F.I.R. two-co —accused has already been granted anticipatory bail by the Hon'ble Mr. Justice Sudhir Singh. Hence Hon'ble Mr. Justice N.k. Pandey....directed to put up this matter before appropriate Bench. Kindly may put up before appropriate Bench.	Office to verify and to do the needful
174.	Sanjay Kumar Sinha 9835234076	Aman Kumar	Cr. Misc. No. 55820/2021 (Sub- Regular Bail)	The above mentioned case has been filed for grant of regular bail to the petitioner registered for the offence u/s 399,402,412 of the IPC and 27 of the Arms Act in which one live Cartridge is said to have been recovered from the pocket of the petitioner and in this connection the petitioner is in custody since 11.07.2021 for no fault of his own. The mother of the petitioner is seriously ill and the petitioner is the only son to look after her. It is therefore prayed to hear this mater out of turn on priority basis for the ends of justice.	May be mentioned before the respective Bench only where the matter is listed

175.	Sameer Ranjan 9801483796	Krishna Kumar Jha	Cr. Misc. No. 68765/2021 (A. Bail)	The petitioner is chairman of primary Agriculture	May be mentioned before the respective Bench only where the matter is listed
176.	Manish Kumar 9097154097	Md. Wahid and Ors.	Cr. Appl. No. 335/2021 (DB)	Afore mention Cr. Appl. Filed on 22.2.2021 till the date appeal is not admitted in the meantime all defect removed on 1.11.2021. The Hon'ble Court directed to listed the case removed defect kindly it may be listed a top of the list.	To be Listed subject to the availability of digitized record
177.	Bipin Kumar 9931064584	Hakim @ Md. Hakim	Cr. Appl. (S.J) No. 469/2020	In the above mentioned case LCR was call for vide an order dated 01.11.2021 passed by Hon'ble Mr. Justice Anjani Kumar Sharan and the same has been already received and kept in Cr. Appeal (S.J) No.473/2020 (Md. Manir Vs the State of Bihar) in which vide an order dated 7.01.2022 passed by Hon'ble Mr. Justice Sanjeev Prakash Sharma was pleased to grant bail to the appellant. Therefore the above mentioned case may kindly be listed alongwith lower Court Record as well as Cr. Appl. (S.J) No. 473/2020(Md. Manir Vs State of Bihar). So it is very urgent may be heard by appropriate bench.	Office to verify and comply the judicial order
178.	Awadhesh Kumar 9308068153	Niraj Rai and Ors.	Cr. Misc. No. 3493/2021 (quashing)	It relates to quashing the order dt 8.3.2021 passed by Learned Sessions Judge Saran in Cr. Revision No. 125/2020 as well as cognizance dt 15.9.2020 passed by Smt. Rubi Kumari Judicial Magistrate (1 st class) Chapra whereby	May be mentioned before the respective Bench only where the matter is listed

				and where under Cr. Revision preferred by the petitioner has since this matter is very urgent it may kindly be listed for orders on priority basis.	
179.	Prateek Tandon 7549888278	Kalawati Devi and Ors.	Token No. 894/22 (A. Bail)	That above noted anticipatory bail may kindly be listed "for withdrawal"	Office to verify and to do the needful
180.	Manoj Kr. Singh 9431491512	Md. Rahmat Ali @ Md. Rahmat Alam	Cr. Revision No. 232/2020	Warrant has been issued and police is pressurizing to arrest. Hence, it may be heard on priority.	No Urgency
181.	Ranjeet Kumar Pandey 9546032284	Amresh Shahi	Cr. Misc. No. /2022 (A. Bail) Token No. 618/2022	As per instruction of pairavikar of the case, this case for grant of anticipatory bail may be permitted to be withdrawn as the petitioner do not want to press this application.	Office to verify and to do the needful
182.	Mr.Virendra Kumar Ray 9334960646	Rajesh Kumar Mishra	Cr.WJC. 1753/2019	This case has been filled for direction to the police to take quick action against the accused persons for offence u/ s 376 (POCSO Act) and pending since 2019 in the Hon'ble Court The matter was heard on 24.02.2020 and direction was to the office to put up this case on 23.03.2020 but due to lockdown the matter was not heard and pending. The victim minor girl was pregnant due to regular rap by accused namely Rakesh Kumar Singh. During pendency of this Cr. WJC 1753/2019 the victim girl give birth to a child in Primary Health Centre located in PhulwariShrif Block, Patna on 28.10.2019 and since then the born child is living with his mother in PhulwariShrif, Patna. During the pendency of	To be Listed

				<p>this Cr. WJC petition they father of victim girl (Petitioner) is continuously running from pillar to post and has given many letters to the police station and SP Office Khagariya. But no action has been taken against the accused persons and they are moving freely and giving threatening to the father and other family member of victim girl. Due to life threat the father of the victim girl has left his village and living in Patna in a rented flat. The A. Bail petition of main accused Rakesh Kumar Singh has been rejected by Hon'ble Patna High Court on dated 04.03.2020. It is relevant to brought in notice of Hon'ble Court that now the age of new born child is more than 2 · years. The victim girl is struggling with her new born child and facing economic crises to maintain herself and her child and leading a very hard and difficult life. Hence, it is extreme urgent to fix the date of early hearing of this case for the sake of justice in time to the victim girl and her poor father because this is very serious issue for our civil society.</p>	
183.	Ramchandra Sahni 9097978079	Ranjit Kumar	I.A. No. 1/2021 Cr. Appl. No. 1089/2019 (DB)	R.I. for life u/s 376D IPC and Rs. 100000/. Appellant is in custody since 3 yrs and 4 months.	To be Listed subject to the availability of digitized record
184.	Manoj Kumar Singh 9431491512	Sumiran Yadav	Cr. Appl. No. 954/2016 (S.J)	Appellant is in custody since 27.06.2015 and half of sentence has been served, and there are no chance of hearing at	To be Listed subject to the availability of digitized record

				earliest, hence, prayer for bail may be heard by way I.A. Permitted to be filed and listed thereafter.	
185.	Anuj kumar 9939993599	Suresh Kumar Mandal	I.A. No. 4/2020 In Cr. Appeal No. 1171/2018 (D.B)	The aforesaid I.A. is filed for suspension of sentence and grant of bail to the appellant during pendency of appeal. Prayer for bail of the appellant is earlier rejected. The appellant is suffering from illness. Hence this case may be listed and heard on priority.	To be Listed subject to the availability of digitized record
186.	Mr. Devendra Kumar 9931288907	Saleha Khatoon and others	Cr. Misc. No. 40411/2021 (A.B)	The above Anticipatory bail filed by these petitioners. Who are pardanasin ladies offence under section 498 (A) and others allied sections of IPC. Having a serious apprehension of their arrest. Hence, the above Anticipatory bail application may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
187.	Mr. Devendra Kumar 9931288907	Rajendra Sahani	Cr. Revision No. 2/2022	In the above criminal Revision. Petitioner is 72 years old languishing in custody and he is all along on bail on previous occasion in offence under Arms Act conviction affirmed. Hence, the above Cr. Revision application may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
188.	Mr. Sanajay Kumar 8789957795		Cr. Misc No..... /2021 (A. Bail EC-BRHC01- 03248-2022	The petitioner is Managing Director of a company, after two years of lodging FIR, the informant in connivance with I.O. obtained warrant against the petitioner for wrongful gain, misguiding the Court below, therefore, apprehending arrest, the petitioner is the man of	Office to verify and to be listed in order of seniority

				repute, contested last parliamentary election, suffering from Neurological problem, is in medical emergency, has been referred to AIIMS Delhi for better treatment, kindly it be listed and heard on urgent basis.	
189.	Vaishnavi Singh 7838020604	Prem Sagar Singh	Cr. Misc. No. 39134/2021	Vide order dated 5.1.2022 case diary and trial report has been called for but as all private witnesses have been examined petitioners wants to withdraw the application. Hence may be posted for withdraw.	May be mentioned before the respective Bench only where the matter is listed
190.	BRAJESH KUMAR SINGH 7488021161	Bhim kumar Sah	Cr. Misc No. -24652/2021	It is prayed that your Lordship matter is listed in the consolidated list of Hon'ble Mr. Justice Arvind Srivastava at serial No-267. In this case petitioners have been granted provisional bail by the co-ordinate bench on 02.09.2021. Both the petitioners are directed to appear before the District Magistrate, Buxar and to produce all the relevant documents related to their work and the District Magistrate shall verify whether the works have been completed or not. With further direction to counsel for the State Mr. Choubey Jawahar, APP shall file counter affidavit on behalf of the District Magistrate. The matter was fixed on 07.10.2021 but till now the matter is pending. So kindly heard the matter on priority basis.	May be mentioned before the respective Bench only where the matter is listed
191.	Arvind Kumar Sinha	Amit Tripathi	Cr. Misc. No. 1812 of 2020 (Quashing)	The petitioner seeks indulgence of this Hon'ble Court for	No Urgency

	6204747826			quashing of the order of cognizance. The informant is being given maintenance of Rs. 10,000/- pm for the last four months. The petitioner has to travel from New Delhi to to pursue the false and concocted case.	
192.	Ajit Kumar Singh 9097511158	Nand Kishore Sah	Cr. Misc. No-71535/2021	The marriage of the petitioners' daughter going to solemnized on 02-02-2022 at his native village and the petitioner aforesaid being the father as well as the sole member of his family responsible to arrange all the affairs regarding marriage but due to his long incarceration in the case aforesaid every things regarding management of marriage became postponed. A copy of Marriage Invitation Card is being annexed along with this Mention Slip for needful. (At serial no -2528 in Consolidated list dated-10-01-2022 of the Hon'ble Bench)	May be mentioned before the respective Bench only where the matter is listed